

## 8. ORDER DATED 20.12.1999.

Counsel for both sides present.

M.A. 785 of 1999 is not pressed and it is accordingly dismissed.

As requested by counsel, this MA No.836/99 is taken up alongwith the Original Application No.195/99. Heard both sides. The Original Application No.195/99 has been filed for quashing the order of transfer of applicant from Sambalpur to Kantabanjhi. It is submitted by learned counsel for applicant and also agreed by learned Additional Standing Counsel for the Department that the order has since been recalled. Hence the Original Application has become infructuous.

In this MA No.836/99 the original applicant prays for issue of a direction to the Respondent No.3 to consider his representation dated 25.11.1999 under Annexure-12 for posting of the applicant in the Personnel or Elect. Department. Since the OA has become infructuous, this prayer in this MA can not be considered being a separate cause of action. So this MA is disposed of accordingly.

*J. V. M. J.*  
Vice-Chairman  
Member (Judicial)